

GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

**RAJYA SABHA**  
UNSTARRED QUESTION NO. 3282  
TO BE ANSWERED ON 23<sup>RD</sup> MARCH, 2018

**PAYMENT OF ARREARS TO THE SUGARCANE  
GROWING FARMERS**

3282. SHRI VISHAMBHAR PRASAD NISHAD:  
SHRIMATI CHHAYA VERMA:  
CH. SUKHRAM SINGH YADAV:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether it is a fact that, year after year, sugar mills are not paying the dues of sugarcane growing farmers on time and consequently, the arrears are increasing;
- (b) if so, the steps taken by the Ministry keeping in view the non- payment of arrears to the sugarcane growers by the sugar mills and the results of the same; and
- (c) the details of the arrears year-wise and State-wise?

**A N S W E R**  
MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
(SHRI RAMVILAS PASWAN)

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(a)&(b): Payment of sugarcane dues to farmers is an ongoing process. The Sugarcane (Control) Order, 1966 stipulates payment of cane price within 14 days of supply, failing which interest at the rate of 15% per annum on amount due for the delayed period beyond 14 days is payable. The Powers to enforce the provisions of Sugarcane (Control) Order, 1966 with regard to payment of cane dues of farmers is mainly vested with the State Governments as they have necessary field formation for its implementation. The State Governments have issued notices to all the defaulting sugar mills for clearing the balance cane price dues. State Governments of Uttar Pradesh, Karnataka and Madhya Pradesh have reported to have issued Recovery Certificates also to defaulting sugar mills.

Besides the Central Government in past has taken the following measures to improve financial health of the sugar industry enabling them to clear cane dues of the farmers:

- (i) Extended financial assistance to the sugar mills through SEFASU and Soft loan scheme.
- (ii) Provided incentive on export of raw sugar.
- (iii) Provided performance based production subsidy.
- (iv) Fixed remunerative price of ethanol for supply under EBP.

During the current season, in order to stabilise domestic sugar price and enable payment of farmers sugarcane dues, import duty on sugar has been enhanced from 50% to 100% and stock limit on sugar mills has been imposed.

Due to these measures, as on 16.03.2018 sugarcane price payments to the extent of 74.8 % for Sugar Season 2017-18,98.5% for 2016-17 and 97.2% for 2015-16 and earlier sugar seasons have already been made.

( c ) : The state-wise details of cane price arrears for 2017-2018 and for 2016-17, 2015-16 & earlier sugar seasons is at Annexure.

**ANNEXURE REFERRED TO IN REPLY TO PART (c) OF UNSTARRED QUESTION  
No. 3282 DUE FOR ANSWER ON 23-03-2018 IN THE RAJYA SABHA**

STATEMENT SHOWING CANE PRICE ARREAR FOR 2017-18 SUGAR SEASON AND CANE PRICE ARREAR FOR 2016-17,2015-16 & EARLIER SEASON					
Rs. in crores (Position as on 16.03.2018)					
SL. NO.	STATE	CANE PRICE ARREARS 2017-18	CANE PRICE ARREARS 2016-17	CANE PRICE ARREARS FOR 2015-16 AND EARLIER	TOTAL CANE PRICE ARREARS
	1	2	3	4	5
1	PUNJAB	524.00	45.00	0.00	569.00
2	HARYANA	488.00	0.00	0.00	488.00
3	UTTAR PRADESH	5136.00	333.00	131.00	5600.00
4	UTTARAKHAND	530.00	0.00	25.00	555.00
5	MADHYA PRADESH	318.00	6.00	17.00	341.00
6	CHHATISGARH	26.00	0.00	0.00	26.00
7	GUJARAT	475.00	21.00	18.00	514.00
8	MAHARASHTRA	2348.00	3.00	236.00	2587.00
9	BIHAR	528.00	6.00	39.00	573.00
10	ANDHRA PRADESH	293.00	0.00	20.00	313.00
11	KARNATAKA	2539.00	1.00	37.00	2577.00
12	TAMIL NADU	409.00	414.00	1134.00	1957.00
13	ODISHA	54.00	2.00	3.00	59.00
14	PUDUCHERRY	0.00	10.00	11.00	21.00
15	GOA	67.00	0.00	0.00	67.00
16	TELANGANA	102.00	0.00	0.00	102.00
	TOTAL	13837.00	841.00	1671.00	16349.00

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